

**Central Administrative Tribunal
Principal Bench**

**OA No. 2991/2017
MA No.3139/2017**

New Delhi, this the 22nd day of September, 2017

**Hon'ble Mr.V.Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

Shri Tikam Singh @ Sunit Kumar,
Aged about 29 years,
S/o Late Shri Khacheru Singh,
Working as Gateman in Group D,
Under SSE/PW Amorha,
Moradabad Division,
Northern Railway;

Resident of : V&P Karhat & Ramhat
Tehsil Amroha, Distt. JP Nagar U.P.

(By Advocate : Shri H.P. Chakravorti)

...Applicant

Versus

Union of India through
The General Manager,
Northern Railway, Baroda House,
New Delhi-110001.

...Respondent

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J) :-

MA No.3139/2017

For the reasons stated therein, the MA filed for exemption is allowed.

OA No.2991/2017

Heard the learned counsel for applicant.

2. The applicant who is presently working as Gatekeeper under the respondent filed the OA seeking the following reliefs :-

“8.1 to allow the OA and direct the respondents to accept Officer Examination (High School) Marksheets, 2006 issued by Gurukul University, Vrindavan, Mathura as High School Marksheets/ Certificate and consequently other certificates of Intermediate and Graduation for the purpose of eligibility to Group 'C' service in railways; and

8.2 to pass any other or further order or direction which the Hon'ble Tribunal deem fit and proper may also be granted to the applicant with the cost of present litigation, it being second round of litigation on the same subject matter.

3. It is submitted that the applicant made number of representations ventilating his grievances to the respondent. However, it is not forthcoming whether the representations filed along with OA are served on the respondents or not.

4. In the circumstances, the OA is disposed of without going into the merits of the case, by permitting the applicant to make appropriate representation to the concerned authorities within two weeks from the date of receipt of a certified copy of this order and on receipt of said representation from the applicant, the respondents shall consider the same and pass appropriate speaking and reasoned orders thereon, in accordance with, law within a period of 90 days therefrom, No costs.

5. Let a copy of the OA be enclosed to this order.

(Nita Chowdhury)
Member (A)
'rk'

(V. Ajay Kumar)
Member (J)